Unstarred Questions

Polluting Industries - Main stem (sector-wise)	
Chemical	27
Distillery	35
Food, Dairy & Beverage	22
Pulp & Paper	67
Sugar	67
Textile, Bleaching & Dyeing	63
Tannery	442
Others	41
Total	764
	Distillery Food, Dairy & Beverage Pulp & Paper Sugar Textile, Bleaching & Dyeing Tannery Others

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Import of coal

801. SHRI HISHEY LACHUNGPA: Will the Minister of COAL be pleased to state:

(a) whether import of coal would be reduced to negligible by 2023 as per Government resolution; and

(b) if so, what efforts have been made to increase the domestic production particularly under the Make in India programme of Government?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty. It may not be possible to assess the quantum of import of coal by 2023. However, as per CCO reports, during April- January 2015-16, import of coal declined by 4.3% over the corresponding period of the previous year 2014-15, while the coal production in 2015-16 grew up by 4.8% over coal production in 2014-15.

(b) The Government seeks to meet the domestic demand by increasing coal production to the extent possible by facilitating Environment and Forest clearances

expeditiously, pursuing with State Government for assistance in land acquisition and coordinated efforts with Railways for movement of coal. A roadmap has been prepared by Coal India Ltd. (CIL) to substantially enhance production of coal by 2019-20. This includes capacity addition from new projects, use of mass production technologies and identification of existing ongoing projects with growth potential.

Auction of coal blocks

802. SHRI PAUL MANOJ PANDIAN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Central Trade Unions have threatened to go ahead with the proposed nation wide strike over auction of coal blocks to private companies;

(b) if so, the details thereof;

(c) whether it is also a fact that three rounds of talks with CIL and Government could not resolve the issue; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) No, Sir. However, Central Trade Unions had given a notice to go on strike on 29.3.2016, protesting against the Government's decision to disinvest, among other issues, which was deferred after the meeting held by representatives of Central Trade Unions with Chairman, CIL on 21.3.2016. The Government has been in dialogue with the trade unions regularly on various matters concerning workmen.

Cancellation of allocation of coal mines

†803. SHRI RAM KUMAR KASHYAP: Will the Minister of COAL be pleased to state:

(a) the number of coal mines allocation cancelled by Government and the number of mines out of them allocated;

(b) the rules being followed in allocation of new mines and the total revenue to be received from it by the concerned State and the Central Governments and in how many years; and

(c) whether any time-limit has been fixed with regard to allocation of all the cancelled coal mines?

[†]Original notice of the question was received in Hindi.